



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH

ORDER SHEET

Application No. OA 238 of 2005

Applicant (s) Smt. Kuni Behera @ Pradhan Respondent (s) Union of India & others

Advocate for Applicant (s) Mr. P.K. Padhe Advocate for Respondent (s) _____

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

J.P.O of Re. sof. filed.
Copy served.
Defects pointed out
in scrutiny may kindly
be seen.
For favour of
registration/considera-
tion please

10.3.05
S.O (5)
Sh
31/4/05

Defect removed
for registration

31/4/05

2/6/05

2/6/05

REGISTER

2/4/05
Registrar

Order dated : 3.6.05

Applicant, widow of a GDS Packer, approached the department for ^a compassionate employment. Said prayer was previously turned down vide Annexure-A/6 dated 19.12.03. Thereafter, the applicant obtained a fresh ~~grants~~ certificate from the school and represented to the authorities to provide her an employment befitting to her educational qualification. No heed having been paid to ^{the} said prayer of the Applicant, she has approached this Tribunal in the present O.A. under Section 19 of the Administrative Tribunal's Act, 1985, for a

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Notes of the Registry

Orders of the Tribunal

For Adv. order - copy served.

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24/6/05

on 24.3.6.05

Copies of order

Copies of O.A. sent to all respds.

Copies of order prepared for counsel for both side

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24/6

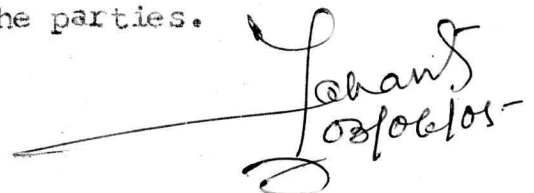
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direction to the Respondents, to provide her a compassionate appointment.

In the aforesaid premises, this O.A. is hereby disposed of with a direction to the Respondents to give consideration to the fresh ^{an employment on compassionate ground and} prayer of the Applicant to give her [^]educational[^] relaxation, so far her educational qualification is concerned, [^]who [^]also receive due consideration of the Respondents. The Respondents should do well in giving expeditious consideration ^{to} the case of the Applicant, preferably within a period of 90 days from the date of receipt of a copy of this order.

With the aforesaid observation and direction, this O.A. is disposed of; after hearing Mr. P.K.Padhi, Id. Counsel appearing for the Applicant and Mr. U.B.Mohapatra, Id. Sr. Standing Counsel; on whom a copy of this O.A. had already been served.

Send copies of this order to the Respondents, along with copies of the O.A., and free copies of this order be also handed over to the Id. Counsels appearing for both the parties.


Member (Judicial)